

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**PRINCIPAL BENCH**

**COMPANY APPEAL (AT) No.207/2020**

**In the matter of:**

Everest Pharmaceuticals Pvt Ltd

Appellant

Vs

ROC, West Bengal

Respondent

**Present:**

Mr. Nikhil Jain, Advocate for appellant.

Mr. Rahuj Parasrampuris, PCS for appellant.

**ORDER**

**(Virtual Mode)**

**17.02.2021**- Heard learned counsel for the appellant. He submits that after 4<sup>th</sup> December, 2020 the appeal could not be taken up, so fresh notice may be directed to be issued.

Let notice be issued to the Respondent through speed post. Requisites alongwith process fee, if not filed, be filed within two days. If the appellant provides the email address of the Respondent, then notice may also be issued through email.

Let the matter be fixed on **25<sup>th</sup> March, 2021**.

**(Justice Jarat Kumar Jain)**  
**Member (Judicial)**

**(Kanthi Narahari)**  
**Member (Technical)**

**Bm/kam**